



2026:AHC:29481-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2232 of 2026

Mohd Ziyaur Rehman @ Ziyaur Rehman And 3
Others

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kushagra Srivastava, Shahrukh
Counsel for Respondent(s)	: G.A., Raghuvansh Chandra, Ram Jee Saxena

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State, Shri Raghuvansh Chandra, learned counsel for the respondent no.4 and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against the accused persons.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 10, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)